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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 226/2021

I.A. 3307/2019 (Order XXXIX Rules 1&2 CPC), I.A. 7871/2019 (Order XXXIX Rule 4 CPC), I.A. 12586/2020 (for dismissal of suit) and I.A. 5298/2021 (Order XII Rule 6 CPC)

BOXING FEDERATION OF INDIA

..... Plaintiff

Through Proxy counsel for the plaintiff (attendance not given)

versus

INDIAN AMATEUR BOXING FEDERATION & ORS.

..... Defendants

Through Attendance not given

CORAM:

HON'BLE MR. JUSTICE C.HARI SHANKAR

% ORDER 22.04.2021

(video-conferencing)

CS(OS) 226/2021I.A. 3307/2019 (Order XXXIX Rules 1&2 CPC), I.A. 7871/2019 (Order XXXIX Rule 4 CPC), I.A. 12586/2020 (for dismissal of suit) and I.A. 5298/2021 (Order XII Rule 6 CPC)

- **1.** An adjournment is sought on behalf of learned arguing counsel for the plaintiff on the ground that he is indisposed.
- **2.** Renotify on 8th July, 2021.
- 3. In the meanwhile, the plaintiff is permitted to place on record the rejoinders in IA 3307/2019 and IA 5298/2021 and defendants are permitted to place on record the rejoinders in IA 7871/2019 and IA CS(OS) 226/2021

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12586/2020, if they so choose, before the next date of hearing.

C.HARI SHANKAR, J

APRIL 22, 2021 *r.bararia*